



The Calcutta Gazette

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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATIONS.

No. 5273P.—21st September 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Transfer of Aircraft and Vessels Restriction Ordinance, 1939 (Ordinance IV of 1939), shall apply to the Darjeeling district and to the partially excluded areas of the Mymensingh district.

No. 5275P.—21st September 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Defence of India (Amendment) Ordinance, 1939 (Ordinance VIII of 1939), shall apply to the Darjeeling district and to the partially excluded areas of the Mymensingh district.

No. 5276P.—21st September 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Indian Air Force Volunteer Reserve (Discipline) Ordinance, 1939 (Ordinance VII of 1939), shall apply to the Darjeeling district and to the partially excluded areas of the Mymensingh district.

By order of the Governor,

E. N. BLANDY,
Secy. to the Govt. of Bengal.

REVENUE DEPARTMENT.

NOTIFICATION.

No. 75T.R.—21st September 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Transfer of Aircraft and Vessels Restriction Ordinance, 1939 (Ordinance IV of 1939), shall apply to the Chittagong Hill Tracts.

By order of the Governor,

N. V. H. SYMONS,
Secy. to the Govt. of Bengal.